

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 238 of 2020

IN THE MATTER OF:

Mohindra Kumar Setia & Anr.

...Appellants

Vs.

Satguru Buildwell Pvt. Ltd.

...Respondent

Present:

For Appellants: Mr. Amol Vyas, Advocate

ORDER

(Through Virtual Mode)

23.12.2020: Heard the Learned Counsel Mr. Amol Vyas appearing for the Appellants. Notice is ordered to the Respondent returnable by 21st January, 2021. Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the Respondent through speed post.

It is made quite clear that the Annual General Meeting of the Company/ Satguru Buildwell Pvt. Ltd. to be convened and to be held at a suitable location in Jaipur on Thursday, 24.12.2020, at 10.30 A.M is subject to the outcome of the decision in the present pending Appeal. It is open to the Appellant to take part in the Annual General Meeting to be held on 24.12.2020.

It is open to the Respondents to enter appearance before the next hearing date and also to file Reply/Response and the Reply/Response of the Respondents are to be filed before the next hearing date. The Office of the Registry is permitted to receive the same. Added further, the Respondents are required to serve the copy of the Reply/Response to the Learned Counsel for the Appellants well in advance five days before the next date of hearing.

The Registry is directed to List the matter on **21st January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Ms.Shreesha Merla]
Member (Technical)

sr/nn

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